

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT-I)
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **10.08.2021 at 10.30 A.M**
THROUGH VIDEO CONFERENCING

**PRESENT: SMT. R.SUCHARITHA, MEMBER (JUDICIAL)
SHRI. ANIL KUMAR B, MEMBER (TECHNICAL)**

IA/MA/IBA/TCP/TCA/CP/CA No : MA/50/CHE/2021 IN TCP/413/IB/2017
NAME OF PETITIONER : Krishnasamy vasudevan Liquidator of M/s. Titanium Tantalum
NAME OF RESPONDENT :
SECTION : Sec 44(2)

ORDER

The Liquidator / Applicant is represented by Ms. Pooja Damodharan, Advocate through video conferencing platform.

Vide order dated 01.07.2021, a question was raised to the Learned Counsel for the Liquidator / Applicant, when the liquidation period ended on 20.06.2020, why there is an extraordinary delay in filing this Application dated 03.05.2021 seeking exclusion and extension period, therefore, this Application itself infructuous. The Petitioner is also directed to file an additional affidavit satisfying this Adjudicating Authority vide the order dated 01.07.2021.

However, Learned Counsel for the Liquidator / Applicant and the Liquidator / Applicant have not complied with the order passed by this Tribunal dated 01.07.2021.

Hence, we do not find any merit in taking up this Application for hearing and disposal.

However, at the request, the Learned Counsel for the Liquidator / Applicant shall file their affidavit, narrating why there is an extraordinary delay in filing this Application and why contempt proceedings not be taken up against the Liquidator / Applicant for disobedience of the order of this Tribunal dated 01.07.2021, in the Registry on or before 20.08.2021.

List this matter on **13.09.2021** for hearing and disposal.

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(ANIL KUMAR B)
MEMBER (TECHNICAL)

-sd-

(R. SUCHARITHA)
MEMBER (JUDICIAL)